

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 856 of 2020

IN THE MATTER OF:

Karix Mobile Pvt. Ltd.

...Appellant.

Versus

Hungama Digital Media Entertainment Pvt. Ltd.

...Respondent.

Present:

**For Appellant: Mr. Rahul Chitnis, Mr. Iqbal Tahir,
Mr. Naserali Rizvi, Advocates.**

For Respondent: Mr. Harsh Kaushik, Advocate.

ORDER
(Virtual Mode)

22.02.2021 Learned Counsel for Respondent states that he has filed Reply-Affidavit in Electronic Mode. He wants to file Hard-Copy. The same may be filed within a week. Copy of the same may be served on Learned Counsel for Appellant.

Appellant may file Rejoinder within two weeks.

Parties to file brief 'Written-Submissions' not more than three pages and Copies of Judgments on which, they want to refer and rely on, separately within three weeks.

List the Appeal 'For Admission (After Notice)' Hearing on **26th March, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.